

TITEM NO.41

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2017

(CRLMP No.18891/2016)

(Arising out of impugned final judgment and order dated 27/05/2016
in CRA No. 1786/2007 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

DHEERAJ SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(Office report for directions)

Date : 06/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBER]

For Petitioner(s) Ms. Neeraja Sharma,Adv.

Mr. Ashutosh Kumar Srivastava,Adv.

Mr. Vipin Saxena,Adv.

Mr. Anoop Kr. Srivastav,Adv.

Mr. Ajit Kulsreshtha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Two weeks' further time, as a last opportunity, to
surrender and to file proof thereof is granted, failing
which the special leave petition shall stand dismissed
for non-prosecution without further reference to the
Court.

Local police shall proceed against the petitioner in
accordance with law.

(Anita Malhotra)
Court Master

(Saroj Kumari Gaur)
Court Master